

वित्त मंत्री (श्री लि० त० कुण्जमाधारी):
(क) प्रौर (ख). सूचना एकदली की आ
रही है प्रौर सदन में रख दी जायेगी ।

Upper Wardha Irrigation Project

142. Shrimati Vimla Desmukh: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government of Maharashtra have sent to the Central Government the "Upper Wardha Irrigation Project" scheme for sanction;

(b) the total cost of the project; and

(c) the prospects of its being considered for inclusion in the Fourth Five Year Plan?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) The estimated cost of the project is Rs. 13.05 crores.

(c) The list of projects to be included in the Fourth Plan is yet to be finalised.

12.06 hrs.

RE: CALLING ATTENTION NOTICE (Query)

Shri Kapur Singh (Ludhiana): Sir before we proceed to further business, I want to make a submission. On the first of this month I filed a calling-attention notice on the subject of forcible capture of over five dozen Sikh women by Pakistani armed personnel and their being carried away to Pakistan. Because it is to be answered today, I made enquiries and I am told that it is nowhere to be found, either in the PNO or in your office. I request you to make further enquiries.

1598(Ai) LSD-4.

Mr. Speaker: Yesterday also I appealed to hon. Members not to raise them in this manner. He can write to me and I will call for the file. I can find out where it is. But no one should raise it in this manner.

12.07 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT AND THE MINISTERS' RESIDENCES (AMENDMENT) RULES

The Minister of Works and Housing (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table a copy each of the following Notifications:—

- (1) S.O. 2960 published in Gazette of India dated the 25th September, 1965, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. LT-5027/65.]
- (2) The Ministers' Residences (Amendment) Rules, 1965, published in Notification No. G.S.R. 1446 in Gazette of India dated the 2nd October, 1965, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-5028/65].

NOTIFICATIONS UNDER THE COMPANIES ACT

The Minister of Planning (Shri B. R. Bhagat): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—

- (1) The Trustees (Declarations of holdings of shares and debentures) (Amendment) Rules, 1965, published in Notification No. G.S.R. 1519 in Gazette of

[Shri B. R. Bhagat.]

India dated the 16th October, 1965. [Placed in Library. See No. LT-5030/65].

- (ii) The Company Law Board (Procedure) (Amendment) Rules, 1965, published in Notification No. G.S.R. 1540 in Gazette of India dated the 15th October, 1965. [Placed in Library. See No. LT-5029/65].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. B. Chavan): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Roller Mills Wheat Products (Price Control) Fourth Amendment Order, 1965, published in Notification No. G.S.R. 1440 in Gazette of India dated the 2nd October, 1965. [Placed in Library. See No. LT-5031/65].
- (ii) The West Bengal Essential Commodities (Restrictions on Movement) Control Amendment Order, 1965, published in Notification No. G.S.R. 1559 in Gazette of India dated the 20th October, 1965. [Placed in Library. See No. LT-5031A/65].

NOTIFICATIONS UNDER THE CENTRAL EXCISES AND SALT ACT ETC.

Shri B. R. Bhagat: Sir, on behalf of Shri Rameshwar Sahu, I beg to lay on the Table—

(1) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Draw-back (General) Twenty-third Amendment Rules, 1965, published in Notification No.

G.S.R. 919 in Gazette of India dated the 3rd July, 1965, as corrected by Notification No. G.S.R. 1229 published in Gazette of India dated the 28th August, 1965, and Notification No. G.S.R. 1406 published in Gazette of India dated the 25th September, 1965. [Placed in Library. See No. LT-5045/65].

- (ii) The Customs and Central Excise Duties Export Draw-back (General) Sixty-ninth Amendment Rules, 1965, published in Notification No. G.S.R. 1405 in Gazette of India dated the 25th September, 1965. [Placed in Library. See No. LT-5034/65].
- (iii) Notification No. G.S.R. 1407 published in Gazette of India dated the 25th September, 1965, containing Corrigendum to Notification No. G.S.R. 1021 published in Gazette of India dated the 24th July, 1965. [Placed in Library. See No. LT-5035/65].
- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1378 published in Gazette of India dated the 18th September, 1965. [Placed in Library. See No. LT-5037/65].
- (ii) G.S.R. 1390 published in Gazette of India dated the 16th September, 1965. [Placed in Library. See No. LT-5040/65].
- (iii) G.S.R. 1392 published in Gazette of India dated the 16th October, 1965. [Placed in Library. See No. LT-5038/65].
- (iv) G.S.R. 1433 published in Gazette of India dated the 24th September, 1965. [Placed in Library. See No. LT-5036/65].